

NATIONAL COMPANY LAW TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.P NO. 192/2007  
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

SH. S. K. MOHAPATRA  
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 2.08.2016

NAME OF THE COMPANY: H.B. Stock Holdings Ltd.

Vs

M/s. DCM Shriram Industries Ltd. & ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the  
Companies Act 2013

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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FOR PETITIONER

MR. H.S. CHANDHOKHE, ADVOCATE  
MR. TARUN DUA, ADVOCATE

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for Proposed Resp. No. 24/22.

Mr. Abhinav Vashist, Sr. Adv.  
Ms. Manika Tiwari, Adv.

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FOR RESPONDENT No. 1- M/s DCM SHRIRAM INDUSTRIES LTD & OR

1. MR. T.K. GANJU, SR. Advocate
2. MR. A.T. PATRA, Advocate
3. MR. NIPUN MALHOTRA, Advocate

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FOR RESPONDENT No. 2

1. MR. RAMESH SINGH, ADVOCATE
2. MS. RUCHIKA DARIKA

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Mr. Krishna Kumar Advocate for Respondent

Smita Singh - for Respondent - 2, 4, 11, 12, 13, 15

Smita Singh P.T.O


### Order

Ld. Counsel for the Petitioner has not been able to furnish additional copies of the Paper Books as per the general order issued by the administrative side. Accordingly, request for further time is made.

Needful shall be done before the adjourned date.

List on 11.8.2016.

The other dates of hearing on 03.08.2016 & 04.08.2016 shall stand cancelled.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

  
(S.K. MOHAPATRA)  
MEMBER (T)

2<sup>nd</sup> August, 2016  
(P.K. SUD)